The question was but and the mention was adapted.

THE VICE-CHAIRMAN (SHRI SHAMKAR DAYAL SINGH) : I stall BOW put clause I, as amended, to vote.

The question is :

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended was added to the

The Enacting, Formula and the Title were added to the Bill.

SHRI JAGDISH TYTIER : I move :

"That the Bill, as amended, be passed."

The question was put and the motion was adopted.

THR SAARC CONVENTION (SUPPRES-SION OF TERRORISM) BILL, 1992

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : Sis, I move :

> "That the Bill to give effect to the South Asian Association for Regional Cooperation Convention on Suppression of Terrorism and for matters connected therewith or incidental thereto, be taken into consideration."

The SAARC Regional Convention on Suppression of Terrorism was signed at Kathmandu on 4-11-198" by the Foreign Ministers/Ministers of External Affairs of the seven member countries of the South Asian Association for Regional Cooperation (SAARC). India ratified the Convention on 2-8-1988 and our Instrument of Ratification was deposited with SAARC Secretariat in Kathmandu on 7-8-1988. The Convention came into force on 22-8-1988 after due ratification by all the member countries of SAARC.

The SAARC Convention is not a complete code by itself and any specific request invoking its provisions is to be implemented, by the State parties, in accordance with the relevant national laws and administrative arrangements, on grounds of reciprocity. Since India has already ratified. the Convention, it has become necessary to enact domestic legialation which

would enable the Government at build to fulfil its international obligations under this Convention.

Ths Convention is aimed at giving effect to the basic princ'ple, well accepted in international law, that no offender committing a terroristic crime should escape punishment. This is known as the principle of extradite or prosecuted The Convention facilitates extradition where appro-prate. Furthermore, any Convention country may try an offender regardless of whether the crime was committed within Its jurisdiction, provided he is' found in that country. Thus in the case of offences enumerated in the Convention. jurisdiction is exercisable even in the case of foreigners who commit these crimes; Outside India (but within the SAARC region-).

A second important objective of the Convention is the identification of certain serious offences as "terroristic offences" and which, for the purpose of extradition, would not be treated as being of political nature. This was essential to prevent offenders from taking recourse to the plea of political offence available under international law and under national laws of most countries, including India, which when raised could be a ground to refuse extradition. Section 31(a) of the Extradition Act of 1962 provides for the plea of political offence. The important feature! of the legislation I move now for your consideration are :

- (i) The proposed legislation will pro. vide that the provisions of the SAARC Regional Convention on the Suppression of Terrorism, 1987, shall have the force of law in India, notwi'hstanding anything to the contrary contained in any other law;
- (ii) The proposed "egisllation is expected to provide a self-contained legal basis for taking suitable action in respect of any request from any of the Convention countries (SAARC Member States) either for extradition or for prosecution, for offences specified under Articles I & II of the Convention. For this purpose. the

[Shri Eduaido Faleiro]

Schedule to the proposed legislation shall contain the SAARC Regional Convention on Suppression of Terrorism in its entirety;

- (iii) Under the proposed legislation any person committing the offence of hostage-taking as denned thereunder or any other offence specified in Article-I of the Convention as set out in the Schedule, may be tried for the offence under the provisions of relevant law for the time being in force;
- (iv) The proposed legislation also contains a definition of the offence of hostage-taking not being defined anywhere else in the Indian law. A maximum punishment of 10' years of imprisonment and fine for the same is also provided. All other offences noted in Article 1 of the SAARC Convention are otherwise punishable, under Indian law.
- (v) The proposed legislation will provide for an offender to be tried in the *place* where he is found or at such other place as the Central Government may, by general or special order published in the Official Gazette, direct in this bs-half.
- (vi) Under the proposed legislation, no prosecution for an offence shall be instituted except with the previous sanction of the Central Government. Sanction granted under it is to be deemed to be a sanction granted under Section 188 of Criminal Procedure Code.
- (vii) The proposed legislation also contains a standard safeguard clause according to which no suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith, done or intended to be done in pursuance of its provisions.

The adoption of the proposed Bill would enibte India to provide for effective imple-

(Suppression of Terrorism) 40* Bill, 1992

mentation of the SAARC Convention on Suppression of Terrorism concluded among the SAARC countries. This is an important Regional Convention and will promote cooperation among the SAARC countries to combat, contain and eradicate terrorism from this region. Thank you.

The question was proposed.

THE VICE-CHAIRMAN (SHRI SHAN-KAR DAYAL SINGH) : Now it is before the House. I call Dr. Naunihal Singh.

DR. NAUNIHAL SINGH (Uttar Pradesh) : Mr. Vice-Chairman, Sir, definitely I would support this Bill. The intent and purpose of this Bill is praiseworthy as it is the need of the hour. But unfortunately the Bill, as presented, is not very comprehensive.

Hence, I have certain observations and objections. It appears that the Bill is intended to treat the symptoms but not the causes. I would like to ask the hon. Minister whether the expression "whole of India" in clause 1(2) includes the State of Jammu and Kashmir; further, whether Pakistan was one of the signatories to the Convention at Kathmandu on 4th November, 1987.

In clause 4(2) the punishment for hostagetak'ng to the extent of ten years does not appear to be adequate, commensurate with the offence committed, and the amount of 'fine' has not been indicated.

Under clause 7, seeking the prior permission of the Central Government to prosecute for an offence would cause unnecessary delays. So the State Governments under whose jurisdiction the offences have been committed should be allowed to prosecute the offenders, of course, with the knowledge of the Central Government. The curse of terrorism has grown from local to national level and from national to international level within a very short time. It now affects the security and stability of the region. However, it was agreed by membercountries on 17th November, 1986 at Bangalore that "Cooperation among SAARC States was vital if terrorism was to be prevented and eliminated from the region."

[The Vice-Chairman (Shrimati Sushma Swaraj) in the Chair]

"Unequivocally condemned all acts, methods and practices of terrorism as criminal and deplored their impact on life and property, socio-economic development, political stability, regional and international peace and cooperation; and recog-nised the importance of the principles laid down in U.N. Resolution 262 (XXV) which, among others, required each State should refrain from organising, instigating, assisting or participating in acts of civil strife or terrorist acts in another State or acquiescing in organised activities within its territory, directed towards the commission of such acts."

"Aware of the danger passed by the spread of terrorism and its harmful effects on peace, cooperation and good neighbourly relations and which would also jeopardise the sovereignty and integrity of States."

Article 1(c) prescribes : "An offence within scope of the Convention on the Prevention and Punishment of Crimes against Internationally Protec'ed Persons, including Diplomatic Agents, signed at New York on December 4, 1973."

I would like to know from the hon. Minister as to what action has been taken against a member-country, Pakistan, who is engaged in aiding and abetting terrorism in India—and it has been proved to the very hilt. U.K., U.S.A., European Community and some other countries had reached a firm conclusion that Pakistan is abetting and aiding terrorist activities in India. I would also like to know what action has been taken against Pakistan when our diplomats were beaten and tortured in Pakistan. The Government is a prisoner of indecision. What can you expect of it ?

This Bill, when passed, will remain on the Statute Book fully decorated, yet dead and ineffective. However, the following

provisions need to be provided in the Bill which are missing :----

- 1. Religion and terrorism
- 2. State terrorism
- 3. Nuclear terrorism
- 4. Terrorism and international business
- 5. Deterrence against terrorism
- Special Anti-Terrorist Force to combat terrorism and its training in the use of modern gadgets and weaponry
- 7. An Intelligence Organisation
- 8. A centralised computer system to store data on terrorists and terrorism
- 9. Banning of all institutions, universities, colleges, organisations and armed forces by law which have religious, racial and regional denominations
- 10. Communalism and terrorism.

Hence, to provide enough teeth to the Bill it must be amended accordingly.

SHRI MADAN BHATIA (Nominated) : Madam Vice-Chairman, I rise to support this Bill. The object of this Bill is to give statutory recognition to SAARC Regional Convention on Suppression of Terrorism. There are three aspects to this Bill. One, of course, is that it defines what hostage-taking is and it makes hostage-taking an offence punishable with imprisonment up to ten years. The other provision makes it possible for trial of various individuals who are accused of having committed offences mentioned in article 1 of the Convention in India. But the most important aspect of this Bill is contained in clause 5 which says that the offences mentioned in article 1 of the Convention shall not be considered as offences of political character for the purpose of Extradition Act, 1962. This is so provided because if a person is accused of an offence covered by article 1 of the Convention and his extradition is sought by a Member-State of the SAARC and that person puts up a defence that the offence of which he is accused is an offence

succeeds in that defence, then his extradition will not be possible. It is for this purpose that this particular clause has been introduced in this Bill so that this defence with regard to the offences mentioned in article 1 of the Convention is not available to an accused when his extradition is sought by a Member-State of the SAARC. Hon. Members may ask the question as to what is an offence of political character. submit, Madam, that this defence is of a very wide amplitude and it is capable of being grossly misused in the circumstances prevalent in some parts of the SAARC. This expression 'offence of political а character' came up for explanation or definition before the House of Lords in a judgment which is known as Ex-parte Schtraks. There Lord Reid in his speech said, "The use of force, or it may be by other means, to compel sovereign to change his advisers or to compel a Government to change its policy may be just as political in character as the use of force to achieve a revolution." Therefore, if a person says, "I committed this offence because I wanted to compel my Government to change its policy", this will be a good defence because it will be covered by (he definition of 'offence of a political character'. So, this definition of 'offence of a political character' is of such a wide amplitude that it can be misused by any person who has been indulging in terroristic activities in a particular Member-State of the SAARC and whose extradition is sought from another country in which he has taken refuge. It is for this purpose that caluse 4 has been introduced in this bill in order to give statuiory recognition to article 1 of the Convention. But I shall like to make it very clear, let us not have any illusions so far as this Bill is concerned. This Bill deals only with acts of terrorism committed by individuals. This Bill has nothing to do with a situation in which a member-State of SAARC as a whole starts indulgng in acts of terrorism or encouraging terrorism against another member-State of SAARC. That situation with which India today is confronted from Pakis'an is not covered by this Bill. I submit that what Pakistan is doing against Ind'a is not merely encouragement of terrorism against India, but in fact, what

[RAJYA SABHA] (Suppression of Terrorism) 412 Bill, 1952

[Shri Madan Bhatia] of political character and Pakistan is doing is training of tafias nationals in sobveofm and muiderens activities on her own soil through her own personnel on a systematic basis. It is indulging in arming them with lethal weapons. It is giving them financial aid and logistic support and providing them safe sanctuaries on her own territory. It is hurling such people across the fronfers to India many times by giving them the cover of heavy artillery bombardment. For what purpose? Mot only to indulge in killings and acts of terrorism but also to fight the security and armed forces of India and throw India into a state of chaos and instability. This I respectfully submit is not merely encouragement of terrorism. Under the international law all these acts constitute acts of aggression committed by one State against other State. This expression 'aggression' I am deliberately using. I am using this expression on the basis of wellestablished authorities. The expression 'aggression' came to be defined in the London Convention which probably was held in the 1920s or 1930s. This Convention defined the expression 'aggression' as "Provision of support to armed bands found in its territory which have invaded another territory of another State or refusal, notwithstanding the request of the invaded State, to take in its own territory all the measures in its power to deprive such bands of all assistance or protection." The word 'aggression' has been used in the Charter of the United Nations. There is first article 39 of the Charter of the United Nations which refers to threats peace and acts of aggression. Then there is chapter 7 of the United Nations Charter which deals with the powers of the Security Council and the heading of the chapter says : "Powers of the Security Council to deal with acts of aggression and breach of peace." The expression originally the framers of the 'aggression' Charter decided should defined specifically in the Charter itself. But ultimately they decided to refrain from defining 'aggression' on the ground that this may lead to rigidity. But in 1968, a special committee was constituted by the General Assembly on the question of defining 'aggression'. For six years, this committee went into the question of deciding as to what will cons- titute aggression. And this committee

of come down to? Madam, I submit that gave its repeat and gave the definition aggression in these words. I quote : "Sending (1) Pakistan is violating the Convention; armed bands. mercenaries which carry out acts of armed force United Nations reproduced in the Convention against another State of such gravity as to i:self; (3) Pakistan is violat ng the Charter of amount to the acts listed above or its substantial the United Nations which says, "No State shall involvement therein." were listed included attack | on the forces of the committing blatant •aggression' against India, other State or use of | weapons against the as denned by the United Nations and the territory of another ! State. This definition of international law. These are the issues which 'aggression' was : adopted unanimously by ought to be projected by India in the various the resolution 3314 XXIX. My point, Madam, is aware of what is happening against India from that taking this definition of 'aggression' which across the frontiers with Pakistan. There is no was Assem- bly, the acts in which Pakistan is indulg- because a time may come when we may be in ing against India constitute. under international law, nothing but blatant and naked India has done it under aggression against India. expression that Pakistan is indulging in proxy inalienable right of self-defence. Further, war, this expression has no legal meaning-it Madam, from another angle also, it is may have some political sense-which is important to project these issues before the neither here nor there. When we say that world. We are being asked to sign the Nuclear Pakistan in encouraging State terrorism against Non-Proliferat on Treaty. We know that India, it makes no sense under the international Pakistan has acquired nuclear capability. law. use the proper expression to describe the acts has got nuclear weapons. Some of the Generals which are being indulged in by Pakistan against India. And they are constituting acts of aggression against India. If any State indulges in an act of aggression against another Sate, that State under the international law has the right of self-defence. Not only this, Madam, I want to draw the attention of this hon. House to the Convention itself. See the irony of this Con-ven'ion and the blatant acts which are being committed by Pakistan against India, It says, "... and recognising the importance of the principles laid down in the United Nations Resolution 262 which among others required that each State shall refrain from organising, instigating, assisting or participating in acts of civil strife or terrorist acts in other States or acquiescing in organised activities within territory directed its towards the commission of such acts. Not committing aggression only Pakistan is against India under the international law, but Pakistan is committing blatant violation of Convention to which Pakistan is a this signatory. Pakistan is committing Blatant of this United Nations Resolution violation 262 which forms part of this Convection. So what do we

groups, irregulars or (2) Pakistan is violating the resolution of the And the acts which indulge in aggression", (4) Pakistan is General Assembly in 1974 vide its world forums in order to make the world adopted unanimously by the General use in underplaying this particular issue the a position to say that whatever India has done,

When wa use !he he International Law in exercise of her Under the international law, we have to Pakistan has made no secret of the fact that it of the Pakistan Army have gone on record to say that if there is a show-down with India, the use of nuclear weapons will not be the last option. It will be the first option. There are no means invented by science so far which can discover nuclear weapons hidden in mountain tunnels or in basements. When a country like India is being subjected to aggression by another country which is boasting of nuclear capability, in what way can India be armwisted to sign the Nuclear Non-Proliferation Treaty ? We have the right to say that unless this aggression is stopped by Pak'stan, we shall not be a signatory to the Nuclear Non-Proliferation Treaty.

> With these words, I support this Bill. Thank vou.

> SHRI RAM JETHMALANI (Karnataka): Madam Chairperson, I whole-heartedly support the Statement of Objects and Reasons of this piece of legislation. In fact, 1 believe, that no sensible person .can have any possible objection either to the objectives or to the kind of machinery which is sought to be created. But nevertheless 1

[Shri Ram Jothmalani]

oppose this Bill for four distinct reasons and I hope the Minister will take note of criticism and redraft this Bill and present it to this House in a better form.

My first objection is an objection of principle. The definition of "hostage-taking" in Section 4(1) is very, very badly drafted. It savs :

"whoever, by force or threat of force or by any other form of intimida-tion, seizes or detains any person and threatens to kll or injure that person with intent to cause a Convention country to do or obstain from doing any act as the means of avoiding the execution of such threat, commits the offence of hostage-taking."

Now, take a case in which a pol'tician, or as it often happens, the son, daughter or wife of a very responsible higher-up in the Government echelons or a public figure or his close relative is kidnapped and detained. But after kidnap and detention, nothing else is done except to free them in secrecy. No threat is administered to him to kill or to injure that person. It will still be a blatant case of hostage-taking. It will still have the same impact upon the will of the Government concerned. So, this word "and" which has been introduced between these two clauses makes the definition somewhat unworkable in a large number Of cases. All that the kidnapper has to do is to keep quiet and keep that person in great convenience but in tremendous secrecy and not allow that person access to anybody.

Now, the second drafting defect is again a question of principle. Madam, all SAARC countries are not democracies. I do not wish to tread on his toes. But the hon. Minister for Foreign Affairs is here. He knows that it is unfortunate that we are not dealing only with the region where democracy is flourishing There are countries in which the Governments themselves indulge in lawless acts and if the Governments themselves , indulge in lawless acts and habitually and persistently violate the human rights, of their own citizens, there is no option left sometimes to the citizens "except to protest against the actions of thorn Governments and force them into

[RAJYA SABHA] (Suppression of Terrerism) 416 Bill. 1992

reversing their policies. Therefore, we must not now commit ourselves to extraditing all persons who technically commit the offence of hostage-taking. There must be a discretion vested, political discretion vested, in the executive of this country and that is a measure which must be introduced in this Bill. In other words, we must be able to judge each act On its own merit and then permit extradition of a particular person because a perorrwho may be technically at fault within the deflation of hostage-taking may, in fact, be advancing the interests of democracy and he may be pleading for the rights of women where women are suppressed and what he does might be in favour of the cause of women and, therefore, you cannot equate all cases of hostage-taking which technically fall within die definition, but outs de its spirit. Now, I see no such discretion here

There are two more points which relate to the drafting of this Bill and I am sure Mr. Faleiro is not responsible for the drafting of this statute and it is' the Law Ministry. Now, I have not seen. Madam, in my experience such a bad piece of legislative drafting.

First of all, take clause 3 which says:

"Notwithstanding anything to the contrary contained in any other law, the provisions of Articles I to VIII of the Convention shall have the force of law in India."

I think whoever has drafted this statute is given to lethargy and he does not want to work. He does not want to take the trouble of making the provisions of a political document into our own law. After all, a convention is basically a political document and it does not have the language, the precise language, the clear language, of a domestic State. So, what you have done is that instead of sitting down and taking up the provisions and translating them into an Indian legislation appropriate to the Indian law, he says, "Article I to VIII of the Convention shall have the force "of law in India."! Now, what stupdity it creates! And, this Convention is. reproduced in the Schedule!

417 *the SAARC Carnation Bill*, 1992

I am now only giving an illustration because 1 do not have much time. Now, take article HI, for example. It says that the provisions of all extradition and treaties arrangements applicable between Contracting States are hereby amended as between Contracting States to toe extent that they are incompatible with this Convention. Now, what right has the Indian Parliament got to amend the extradition treaties which exist between two States, between two SAARC countries, to which India is not a party? We have the power to amend their treaties and we have the power to amend their laws? This is what it comes to and this is the result of careless drafting. You bodily lifted the whole Convention and put it into your Bill!

Now, if you take articles I to VIII and consider them as part of the Indian law, it will create ridiculous results and these ridiculous results, I am sure, the Law Minister has never considered and, what is more—and this is the worst—this again shows the lethargy and the incompetence of the draftsmen of this statute.

Take, for example, clause 6(2) which says

"....the Central Government may, by general or special order.... direct that the offence under sub-section (1) of section 4 or any other offence specified in article I of the Convention may be inquired into or tried at any place within India."

Now, the words used here arc, "any other offence specified in article I of the Convention...". The Government draftsman could have taken out this Convention and put it into the Schedule to the Bill itself and said that these are the offence out ,of which the Government can select any offence on a particular occasion and direct not only by issuing a notification, but also... etc., etc. But he has taken the easy course of saying, "offences specified in article I of the Convention". But come *to* article I of the Convention. Article I of the Convention talks not only of "some offences, but also of offences within

the scope of the Convention for the Suppression of Unlawful Acts, like the forceful seizure of an aircraft, signed at The Hague on December 16, 1970. Now, this extradition law is going to be enforced by our Magistrates in India. You have no libraries. Law libraries you do not have. It is with great difficulty that you will find a copy of the Montreal Convention signed on September 13, 1971 or the The Hague Convention signed on December 16, 1970 in the Library of the Supreme Court!

5.00 P.M.

Now, how do you expect these Magistrates to And besides, the law is work this law ? for citizens. The essence of a good meant law is that a citizen who knows the language in which the law is drafted reads it and understands the law by reading the law. But if the law tells him that he is first to understand article (1) of the SAARC Convention, then when the poor fellow gets (1) of the SAARC Convention, that article that refers him to The Hague Convention 1970. Where is the citizen to go about of hunting for these laws ? When our Magistrates. our District Judges, our Sessions Judges and High Court Judges cannot discover these laws, how do you expect a citizen who is supposed to conduct according to the criminal statutes in force to guide himself? How is he to guide himself ? I think, this is а verv bad. in competent piece of legislation. And it is going to be lawyer's paradise. You are going to suffer tremendous difficulties in the way of execution of this statute and enforcement of this statute. We will support you. But withdraw this. I do not want to use very harsh language, but this is almost a stupid piece of legislation, if you ask me. Please withdraw it. Put it in a good form. Put your house in order. Come back, and this House will unanimously support your measure. Thank you.

THE VICE CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Shri S. S. Ahluwalia—not present: Shri Sukomal Sen— not present; Shri V. Narayanasaitny—not present. Shri Mohinder Singh Lather SHRI MOHINDER SINGH LATHER (Haryana) : Madam, it is said that laws are made to be obeyed by gentlemen and not by rougues.

SHRI CHATURANAN MISHRA (Bihar) : Rogues are the law-makers.

SHRI MOHINDER SINGH LATHER :

The objective as has been stated by Madan Bhatiaji and Jethmalaniji to be appreciated, and no Member of this House would like to oppose it. But, Madam, it is very doubtful if this Bill is going to be worthwhile in achieving the objects which have been stated therein, With all the defects, as pointed out by learned colleague, it can go back to the Law Ministry. But the main thing about it is to suppress terrorism in the SAARC region. Madam, how to do that ?

Madam, I had been to Kashmir recently with a delegation of Parliament Mem bers, and I saw with my own eyes the arms which have been supplied by Pakis And some of tan to the terrorists. those arms were manufactured in Pakistan. They were stamped and the factory marks were there. What is the use of this piece of paper when a Member State is flout ing the provisions of the Convention and openly instigating, organising and finan cing terrorism in our country ? Madam, I think, instead of this Bill, we should try to stress to the other Member States that Pakistan should be thrown out of SAARC. Madam, as I earlier stated .. -

AN HON. MEMBER : What is the relevance of SAARC now ?

SHRI MOHINDER SINGH LATHER : Yes, what is the function of SAARC where we are also a Member State ? Take the case of Bangladesh. Bangladesh is also a member of SAARC. They are throwing lakhs and lakhs of people into our country. Our Indian citizens are starving. But a country which has participated in the Convention a member of the SAARC, is not at all helping us but is creating more trouble to us by sending lakhs and lakhs of persons across the border. Madam, I *do* not know where lies the weakness. Why are we so helpless in dealing with terrorism instigated by Pakistan and other

(Suppression of Terrorism) 420 Bill. 1992

countries ? I put a question to the External Affairs Minister, Shri Bhatia, asked him whether it is in the know of the Government that Pakistant is organising training camps in their own territory, giving training to the terrorists and sending them here with arms, and I asked whether the Government was in the know of it, and the hon. Minister said: "Yes, it is so; it is the truth". I asked : "What are you going to do about it ?" He said : "Except protesting, what can we do ?" Why is this great country so helpless in not being able to suppress terrorism by Pakistan ? Madam, we also met persons who were sent by Pakistan in Kashmir to create trouble. Of course, they say, laws are meant for weak nations. Pakistan is fiouting the U.N. Charter, the Convention and everything and we are just looking so helpless. Therefore, my submission to the Government is that they must take very bold steps. Either you throw out Pakistan from SAARC or withdraw yourself unless and until all the other member countries decide to stop the activities of this hostile country. I agree with my learned colleague, Shri Madan Bhatia. It is nothing short of an aggression by Pakistan and these Bills will not help us. That is all I wanted to say. Thank you.

THE VICE CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Shrimati Satya Bahin, not here. Shri, Chaturanan Mishra.

श्री चतरानन सिक्ष : उपसभाध्यक्ष महादेशा, इस विधेयक में जो काछ भी कमजोरी हो और एक-दो डापिटांग की कम-जोटिसी के बार में माननीय सदस्य श्री जेठ-मलानी जी ने कुछ कहा है उसने सहमत रहते हुए भी मैं इस विचार का हूं कि इस बिल को जितनी जल्दी हो पास कर देना चाहिए। मुझे मालूम नहीं है, शायद विदेश मंत्री जी बताएंगे कि सार्क के किसी दूसरे दंश ने एरेस कानून अभी तक पास किया है या नहीं किया है, वैसे कन्वें कन सें तो सभी एक मत से जाहिर किए हैं। अगर भारत एरेंग करता है तो इसका वाकी देशों के उंभर अच्छा प्रभाव पडोगा। इसलिए इस काम को करना बड़ा जरूरी है बावजुद इसके कि पाकिस्तान जो कुछ हमारे खिलाफ कर

रहा है वह अत्यंत निन्दनीय है। यह हो हमारे भारत पर है क्योंकि हम सबसे इड़ी देश है यहां, इसलिए हमारे उज्पर निर्भर करता है कि हम इस भूभाग में कौसा बातावरण बनाएं । मुझे पाकिस्तान को अघोषित युद्ध के सिलाफ तो यहां कहने की जरूरत नहीं पड़ेगी, यह तों सभी जानते हैं, सब उसके खिलाफ हैं। लेकिन मैं इस बात को समझता हूं कि कछ एरेसी गल्तियां हमसे भी हुई हैं जिसके चलते आज कुछ बासें और भी उग्र रूप से हां रही हैं। मैं इस बात की चर्चा इसलिए करना चाहता हूं कि दुसरे विश्व युद्ध के बाद मैं जितने देशों का बंटमारा हुआ था--जर्मनी का, वियतनाम का, कोरिया का, सभी एक इर्सर के नजदीक आ रहे हैं, एक देश बन रहा है लेकिन क्योंकि धार्मिक आधार पर भारत और पाकिस्तान का बंटबारा हुआ था इसलिए दिन-प्रतिदिन हालत खराब होती आ रही है और इस भूभाग में अगर भारत और पाकिस्सान आपस में कोई अंडर स्टॉडन नहीं करें तो यह सार्के ठप ही रह जाएगा, यह कोई असरवार काम नहीं कर सकेगा । में इस बात से सहमत हूं कि सार्क को एक इकोनोमिक क्षेत्र केरूप में एसे डेवलप करना चाहिए जैसे दुनिया में अन्य लोगों ने किया है। कामन मार्किट सो बहुत बड़ी बात हो गई है और अमेरिकानें भी जो कुछ किया है और फिर इधर जापान और एशियन कन्ट्रीज जो कर रहेहैं, इसको देखते हुए हमको थैंसा ही सार्क्र को डयेलप करना है। मैं माननीय सदस्यों से कहुंगा कि दुसरे देश की मुसीबत को अपने फायदे का प्वाइन्ट नहीं बनाना चाहिए । हम लोगों ने भी बनाया था जब बंगला देख पाकिस्तान से टट रहा थातो हम लोगों ने उसे टटने में मदद दी थी, आप जरा अपने हारे में सोचिए, और उससे लोगों में अविश्वग्स पदा कर दिया है इस भूभाग से। हमने भी श्रीलंका के खिलाफ और इस बात के सब्त है कि आपने एल. टी. टी. ई. को ट्रॉनिंग दी भी इसी पवित्र भूमि में । आप खुराफात रच दते हैं और बाद में दुसरों की एरेरी हरकत ब्री लगने लगती हैं। इसलिए मैं चाहता हूं कि कम से कम अब वक्त आ गया है, हमारे लिहाज से तो पहले !

(Suppression of Terrorism) 422 Bill, 1992

भी आया था, आप और भी जिम्मदारों ढंग से काम कीजिए और पड़ोंसियों में जो दहशत है कि इण्डिया बहुत बड़ा है, हमको दबा डालेगा, उस दहशत को समाप्त कर दीजिए । अगर कुछ तात्कालिक घाटा भी होता हो तो इसको आप सहिए, क्योंकि जब पाकिस्तान के साथ जल वगैरह का विवाद हो रहा था तब नेहरू जी मे या गांधी जी ने फण्ड के मामले में कई रियायतों दी थी जस वक्त में भी । यह शायद माननीय सदस्यों को याद होगा ।

यह जो सार्क बनाहै, इसके लिए सबसे ज्यावा फण्ड इण्डिया दतेता है। मुझे जहां तक स्मरण है, टाटेल सर्च का शायद एक तिहाई भारत देता है और फिर इसी तरह से पाकिस्तान भी लगभग एक चौथाई से कुछ कम देता हैं । बाकी सोग छोटी-छोटी रकम भुकावे हैं। तो यह अच्छी बात हैं। मैं चाह रहा हूं कि जो वहां मुद्दे तय हुए थे, उसके बारे में तुरन्त कार्रवाई करने की जरूरत है। पहली बात तो में यह चाहुंगा कि भारत जिन चीजों के बार में श्रेष्ठता रखगा है, जैसे रिसर्च के बारे में, शिक्षा के बारे में, संइट्सि की झिक्षा के बारे में, टक्नोलोजी के बार में मेडिकल साईसि के कारे में, इसमें आप पड़ौसी देशों की और भी ज्यादा ट्रोनिंग दॅने में मदद करें। वह जो सींचतान के करते हैं, वहन कर े। उन्में ऐसी फीलिंग हो जाए कि यह हमारो लिए सदम्च में बढ़े भाई का काम करते हैं। अब वह बड़ा भाई नहीं जो सबको दबाए चलता है, बैसा नहीं । यह भावना आप पैदा कीजिए एजुकेबन और रिसर्च वगैरह के बारे में इण्डिया, पाकिस्तान और बंगला देश का टौरिफ बहुन हाई है। इस पर आपको पंशकदमी लेनी चाहिए, क्योंकि आप दुसरे से डवलण्ड हैं। आपके पास एरेसा रामान है---इंजीनियरिंग उद्योग में आप बढ़े हैं, इलंबरोनिक्स बिजली इक्वियप-मेंट में आप बढ़े हुए हैं, रेखवे लोकों मोटिव बनाने में आप बढ़ें हुए हैं। हमारे पड़ौसी जो दूसरे देशों से मंगाते हैं, उसमें उनका ट्रांसपोर्ट का सर्चा बहुत ज्यादा पड़ता है, जबकि हम उनको सीधे दे सकते हैं। बंगला बरेश को हम कपडा और भी दे सकते हैं। आप अगर नहीं भी बते हैं ते साग्लिंग करके आपका 423 The SAARC Convention [RAJYA SABHA] (Suppression of Terrorism) 424

थी चतुरानन मिश्र]

ক্মড়া নমাল, খুঁমজা হ'ল और মুঠান সালা है, मैं जानता हुं इस बात को । आएगा कपड़ा इतना महांगा है कि में एक धार अफ-गानिस्तान गया था । वहुं भारतीय मुझ के जो व्यापारी लोग थे, उनसे मैंने पूछा कि आग कपड़ा कहां से लेगे हैं। उन्होंने वताया कि हांगकांग से । हमने कहा कि आप भारत से क्यों नहीं लेते हैं। उन्होंने कहा कि वहां बहुत ज्यादा महांगा है। तो आप इसना टैक्स लगाए हुए हैं कि देश के लोग भी सफोकेशन में हैं और बाहर भी आपका माल नहीं विकता है । वैसे क्यालिटी बहुत ज्यादा खराब नहीं हैं। मैं इस बात का सार्थी हूं कि भारत का कपडा नेपाल जाता है और वहां मेड इन जापान का करके बेचा जाता है, क्योंकि जापान की कोहरत हो गई है कि वह बड़ा अच्छा कपड़ा बनासा है, वह सब चीज अच्छी बनाता है। आज भारत में गांधी युग के हम लोग हैं। उस बक्त स्व-देश के प्रति प्रेम जग रहा था और अभी जो सरकार हमार देश में आ रही हैं, वह विदेश के प्रति प्रेम जगरही हैं। तो उसका नतीजा यही हो रहा है कि यहां भी हमारा कुछ नहीं चल रहा है। इसलिए मैं चाहता हुं कि युनिलेटरल भी अगर संभव हो तो आप एँसा कीजिए वर्नाबोर्डर से जो तस्करी होती है, इसको आप नहीं रोक सकते हैं। जितना फोर्स रसिए, फोर्म हो कमीशन लेगे लगता है। आप कहां से ं और लाइएगा ? वैसा आदसी दुनियां में कम हो गया है जो आपको मिलेगा । इसीलिए यनिलेटरली कौजिए, आपका सामान वहां और ज्यादा जा सब और सीधे अधकों व्यापार में भी फायदा हो और उससे सम्बन्ध भी अच्छा बन सकरेंगा। इसलिए इंपोर्ट रिस्टक्शन पर सीरियशली आप विचार करिए । (समय की घंटों) ...

मैं एक-दो दातें कह कर समाप्त करना चाहता हूं । साउथ एकिया न्यूज एजेंसी जो वमी, तो समाचारों के आदान-प्रदान के बारे में पेशकदमी ली जाए कि उससे ज्यादा से जगादा सूचना प्रसारण बादान-प्रदान किया जाए । एशिया और इस रोजन का फूड सिक्योरिटी रिजर्व का तय हुआ था, उसके बारे में आप पेशकदमी लीजिए । मैं जानता

हूं कि आप कुछ फुड इंपोर्ट कर रहे हैं। लेकिन यह हो किसी दुर्दिन के साए के लक्षण हैं। हमारे पास फूड रहता है और पड़ौसी देशों की जरूरत है तो हम उनको दे सकते हैं। वह सस्ती दर पर दे सकते हैं। अगर फूड इंपोर्ट भी कोजिए तब भी उनको दीजिए, ताकि वह आपके साथ अच्छा सम्बन्ध बनाएं । इसी तरह से विकास के लिए एक रोजनल फंडकी बात थी, जो सार्ककी मीटिंग में आई थी। इसलिए मैं अनरोध करांगा कि उसको मजबत करनें की दिशा में कुछ किया जाए । मेरे कहने का तात्पर्य यह हैं कि आल आउट एफर्ट्स किया जाए, जिसमें सम्बन्ध अच्छा हो । जिससे संबंध अच्छे हों, दोनों देशों के बीच में संबंध अच्छे हों। वही आपके टीरिंग्म को रोक सकता है एक तो पाकिस्तान वाले आपके न कानून बनाने से, न बहुत ज्यादा भाषण करने से और न हुंस-हरसकर बात करने से मौजुदा समस्या का निदान होनें वाला है । यह दीर्षकालीन समस्या है लेकिन आपको एसी देशकदमो लेनी चाहिए जिससे आप इसको हल कर सक । उब भी इसे हल होना है वह शांति और दोस्ती से हीं होसा ।

माननीय उपसभाध्यक्ष महादेय, अगर आग मध्य यरापे से शुरू कीजिए और फिर इज-राइल वगैरह होते हुए, अरब देश होते हुए. पाकिस्तान, भारत, अफगानिस्तान, श्रीलंका जाइए, ये पुरानी सभ्यंता के क्षेत्रों में पता तहीं धार्मिक कट्टरता कहां से आ गई है। जो हिंदाओं में कट्टरता नहीं थी, वह भी शुरू कर दिए हैं पांच सौ बरस पुरानी बाधरीं मस्जिद लेकर डांबाडोल किए हुए हैं देशों को पालियामोंट को और सुप्रीम कोर्ट को। कौन भूत सवार हो गया, मैं नहीं जानता. परानी सिविलाइजेशन जो दनिया की **थी** उसके अंदर में । यह चिंता की बात है। इसीसिए जो लोग समझदार ह⁵ उनको सारा प्रयास करना चाहिए कि इस दूषित वातावरण को ठीक करें और आगे का मार्ग प्रशस्त करें जिससे भारत भी बढ सके और हमारे पडोसी भी बढ सर्वे । धन्मवाद ।

SHRI JAGMOHAN (Nominated) ; Madam, I would like to point oat that Bill will have no practical utilty at all,

Bill, 1992

whatever be its intentions. You see, this Convention was signed in 1987; it is precisely at the same time that Pakistan intensified its activities for instigating, promoting terrorism in Kashmir, and also in Punjab. We should therefore, understand Pakistan's intention. Let us not indulge in self-deception. It is quite clear what Pakistan is doing,

Well, our Primary job is to make it dear to Pakistan that it must first have a clear conscience. Otherwise, on our Part it would be only a case of—

''दिल बहलाने को गाइलिज ये रुपाल अच्छा है''

I can tell you. now straight away not a single case of prosecution will be launched under this Bill when it becomes an Act. This you can take from me. I will just give you a few examples. Vice-Chancellor of the Kashmir The University and his private secretary were killed. There was a clear proof that the killing was done after a telephone instructions were received from Brigadier Imtiaz of I.S.I. According to the case registered by us, Brigadier Imtiaz could be an accused. Do you think that Pakistan would make available Brigadier Imtiaz to us or they would prosecute him? Let us be practical about it. They will never do that. Similarly, you take the case of Shaukat Bakshi. We arrested him. He clearly said that this had been done by Amanullah's promoting. He was one of the accused persons in the case. His Extradition warrant was issued when he was in the United States. He slipped away to Pakistan and that was the end of the matter. So, after this Bill becomes an Act, do you propose to move the Pakistani authorities for handing over Araa-nu&ah Khaa to us ? Do you propose to ask the Pakistani authorities to hand over Brigadier Imtiaz over to us? Or, would you propose to Pakistan authorities that they should themselves prosecute these persons ? Would they prosecute them ?

Another lacuna is that if someone is doing something wrong within a! SAARC country, say Pakistan the accused would

(Suppression of Terrorism) 426 Bill 1992

be made to slip away to a non-SAARC country, what will happen? It is just an exercise in futility. Therefore, it should be quite clear that unless there is an honest intention the Act will merely be a piece of legislation on paper, and nothing else wilt come out of it. Another point is that we have ourselves proved incapable of prosecuting offender here successfully in our own designated courts. Much has been said about ourselves being soft to Pakistan.

1 would, therefore, ask a counter-question : Why are we being soft here? When 1 established a designated court' in Jammu, a lot of Hue and cry was made here, in this very Parliament it self. And when almost serious cases were worked out at that time, investigated through the CM, and put bfeore the Jammu' designated court, Propaganda noises which wear made on some petty consideration. The cases were taken back to Srinagar and practically dropped. The issue is: even when there was solid evidence, prosecution was not allowed. The fault lies with us and our State. 9\$ we are adopting, such soft attitude, do you think Pakistan. or any other country will take us seriously and take corresponding action in its country?

Now, I will tell you! another case. Our own ex-Chief Justice of the Jammu and i Kashmir High Court is clearly propagating secession and indulging in a its of sedition. He is committing offence under section 124A of the Indian Penal Code. Portions of affidavits are being distributed in the United States. Neither the State Government nor the Central Government has thought it wise to prosecute him. He filed an affidavit in the court and then it is used as a propaganda piece all over the world. And yet no action has been taken. What is the use of the laws?

So, my suggestion is that, if we are really serious and do not want to waste our time and resources, then we should do something very concrete and positive. Only then this type of legislation would have some meaning. Otherwise it would have no meaning at all. Thank you very much. SHRI INDER KUMAR GUJRAL (Bihar) : Madam Vice-Chairperson, I rise to support the Bill. I do feel that despite all the limitations, despite all the painful chapters in the relationships amongst the neighbours, this is a step in the right direction.

We do feel that in the post-Cold War era the whole world is changing very fast. It is a fact that in the entire world today, regional cooperation is the relevant agenda for everybody. It is an unfortunate fact that in South Asia we have not moved in that direction as much as we should have. The fault is not ours. There are several things which have come in our way but, all the same, it is encouraging that despite all the limitations, despite all the frustrations, despite all the painful chapters in our history, though we are moving very slowly, we are moving in the right direction.

Five years ago this Convention was signed.. If it has not come before us as a Bill, I do not blame the Government for that. These five years were very painful experiences in our Inter-relationships. Several things had happened and those days that are full of agony, those days are full of pain for the entire nation. The resistance and the mindsets that we all suffer from in this region and the way we keep on clinging to the past of not building better relationships amongst the neighbours, in varying degrees is, sort of, manifest in all of us.

We Indians are, possibly because of democracy, slightly ahead in trying to release ourselves from those mindsets, but I do not see such evidence in several other countries.

The difficulty at the moment is that we are trying to work out a relationships, but on what basis ? How do we deal with the relationships ? We have naturally to look at the relationships in terms of various neighbours, in terms of bilateral relations, and unless we evolve good neighbourly relationship codes in our own style, it will be very difficult to work it out. Let me look back to India-Sri Lanka relations, for instance. I was there recently. We have seen several chapters of this, and India has paid a

(Suppression of Terrorism) 428 Bill, 1992

very heavy price in the dastardly assassination of Rajiv Gandhi, the former Prime Minister of India. He had taken very positive steps in trying to improve relationships between the two countries. The Rajiv-Jayawardene Accord was a step in that direction.

But the tragedy was that the type of forces that were released, to an extent by us also, ultimately boomeranged, and we paid a heavy price for this. I am saying this not to accuse anybody. I am saying this to urge that let this be the chapter of the past from which we must release ourselves and evolve a code that our respective countries will not permit any activity of any type against the neighbours. The SAARC and all other co-operation organisation only then will be effective. We have seen it often. But, I think, it has been very adequately spelt out in the Simla Agreement itself. The Simla Agreement is often talked about only in one sense, about the Kashmir situation. The Simla Agreement is not only about Kashmir, but it is a charter of good neighbourliness, how one should behave with one's neighbour, regarding propaganda, regarding talks, speeches, other activities.

Similarly, I think, we have to look at the agonies of the Indo-Bangladesh relationship. It also has several chapters, and I do not want to take this opportunity to spell those out. But, I do feel that in the Indo-Bangladesh relationship are moving towards a more positive understanding of each other.

The Ihdo-Pakistan relationship, unfortunately, continues to be a very agonising chapter. Much of what my friend, Mr. Jagmohan has said, is valid. It is a fact that the type of experiences that we have been going through both in Punjab arid Kashmir, has caused us a great deal of not only agony and pain but a type of on-going, weeping wound that we have been seeing. It is a fact that Pakistan's intervention in these two regions is not only blatant but also very manifest. There is enough evidence available to prove the fact that it is there. 429 The SAARC Convention

(Suppression of Terrorism) 430 Bill, 1992

I do not agree that we are not doing anything. I have sympathy with my colleague, the Minister. I think, diplomacy is a very difficult task. After all, what is the purpose of diplomacy? To try to avoid war if we possibly can. I think this is the consensus in the Indian political system, that we definitely do not want war we must avoid it. 1 am one with the Government when it is making all its efforts-to see that the situation improves in a way both internally and externally and that we are able to deal with the situation.

In Punjab, for instance, the situation definitely has taken a turn for the posi-live. How it has happened and why it has happened, this may not be the occasion for me to spell out. But the fact is that ultimately we are seeing the light at the end of the tunnel. Well, this is the situation which, I think, we should try to create in Kashmir as well. I feel that the process which Mr. Chavan has recently initiated, of talking to all parties and also sending a delegation, is a positive one, and I support it because we must understand that a political process is a process and can not be an event. Sometimes we think that we should frog-jump and straightway reach elections. You cannot do it possibly because these difficulties are there. So, I do hope that the process-I wrote to the Home Ministerhe is continuing, will ultimately be able to help us out because the most important factor is that we must see and understand the internal dimensions of the problem, why it has happened and why, what we are seeing in Kashmir and Punjab today, we did not see earlier.

Well, sometimes confessions are very difficult and sometimes very painful, but, I think, sometimes it has to be made. Therefore, we must see that whether it is Kashmir or Punjab we are dealing with our own people. We believe in national integration. Integration is always integration of the people and not of the lands alorte. Therefore, we should start thinking that Kashmiris are blood of our blood. When we say that Kashmir is an integral part of India, what does it means ? It means that the Kashmiri people and the people in the rest of India are of the same blood and the same bones. If we see that, it will be easier for us to understand, and sympathise with them. There are several things which should not have been done in the past but have been done and the neighbours have taken advantage of that.

Weil, we have to deal with our neighbours also. But, I think, honestly we have to deal with ourselves as well. Recently, Madam, for the last one year or eight, nine months or so efforts have been made at the non-official levels for dialogues with Pakistan. I have also participated in some of them. When I go to Pakistan and when Pakistani friends come here, we do find a large area of commonality of interest and understanding and wish understand each other. The Pakistani people have their difficulties as well. The difficulty is not that the Pakistani people do not want to have good relations with India. It is not that the Pakistani people think that they can gain by intervening in Kashmir and in Puniab. But the type of policy that Pakistan has got creates problems for them as well as for us. Therefore. I think we have to look at it in a broader sense. I do feel that the Minister will kindly have a look at the lacunae which have been pointed out by my friend, Mr. Jethmalani, in the Bill because I am not a legal expert. So I will not comment on those. But I do hope the Minister will ask his legal experts to have a second look at it because it is a helpful suggestion.

Before I sit down, 1 would only say, let us understand that SAARC is a platform which is in our own interest, must be encouraged SAARC, an institution which ultimately helps all of us. SAARC should be strengthened and also its areas of interest and areas of activities and agreements should be extended. We may be able to get some results out of this new Bill or we may not. But it definitely means that this by itself is a good effort when countries sit togelher and sign agreements on some issues. Signing an agreement even if it is dishonest, even if it is not implemented, shows the signs of an era ant.. shows the direction in which the world has to move. Madam, with these words, I support the Bill.

महादया, आज आतंकवाद ने न केवल भगरत में बल्कि पूरे विद्व में एक एँसी समस्या उत्पन्न कर दी हे जो सबके लिए चिंताचनक है, केवल भारत के लिए ही नहीं हैं। भारत पूरी तरह से इससे प्रभावित है। मैं समझती हूं कि ए'से समय में जो हमारे सार्क देश हैं वे एक महती भूमिका निभा सकते हैं। जहां तक विकासशील देशों का सवाल है, उनके अंदर एक इच्छा शक्ति है, अपने देश के विकास के लिए, अपने दोश की समस्याओं को हल करने के लिए और लोगों तथा जनता का जीवन स्तर उठानेकेलिए । लेकिन वहां यह जो आलंकवाद है, इससे हमारे देश भारत का, हमारो सरकार को इतनी शक्ति और इतना पैसा इसका मुकाबला करने पर खर्च हो रहा हैं। इस आतंकवाद से निपटने के लिए एक यो बहुत मस्डकत करनी पड़ रही है और यही नहीं हमारे पड़ाेसी देश श्रीलंका की हालत हमसे कोई अच्छी नहीं है । बल्कि में तो कहुंगी कि यहां की हालत हमारे देश से ज्यादा खराब है। आतंकवाद को बढ़ावा देने में जो दूसरे देश है उनको बड़ा भारी हाथ होता है। हमारा दंश, हमारे देश को जनता और हमारी सरकार का अन्भव हैं, हमारे देश के विभिन्न दलों का यह अनुभव है कि पाकिस्तान अपने देख की आंतरिक समस्याओं से निपटने में अब विफल होता है तो वह उस तरफ से जनता का ध्यान बंटाने के लिए भारत का हव्या सडा करने की कोशिश करता है कि उनका सबसे बड़ा दुश्मन भारत हैं। इससे हमको खतरा है और दूसरी तरफ भारत में तोडफोड और विघटनकारी प्रवृतियों को बड़ाबा दोने के लिए अपने यहां प्रशिक्षण कोन्द्र सोले हुए हैं। इन प्रशिक्षण केन्द्रों में वे यहां के नीजवानों की गुमराह करके लं आते हैं और उनको तरह-तरह के लालच दिए जातें हैं और उनका दिसाग का मेकअप एसा 'बनाकर' उनको साधन दिए जाते हैं और उनको यहां तोड़फोड़ करने के लिए भेज दिया जाता है। मैं समझती हा कि इस पर

अंक भ तभी लगाया जा सकता है जब रि अंतरराष्ट्रीय क्षेत्र में जो विकासशील देश ह वे एक दूसरों से सहयोग करों और एक दूसग के मामलों में हस्तक्षेप न करते हुए सहयो को भावना से आगे बढ़ें। पाकिस्तान त भारत का हव्या दिखाकर विदेशों से भ सहायता लेता आ रहा है। जहां त दिकसित देशों का सवाल है, बड़े दे दुनिया में अपने साधनों के बल पर, अप अहम के बल पर दादागिरी करना चाहते हैं। मैं निसंकोच कहना चाहती हूं कि इन दरे के अंदर यह भावना होती है कि जो दूस लोग हैं वे हमारे मोहताज रहें और ए दुसरे से लड़ते रहें। मैं कहना चाहत हं कि जिस तरह से सभी देश, जैसा कि मैं कहा एक दुसरे के साथ सहयोग की भावन से मिल बैठकर बातें करें, एक दूसरे के सा व्यापारिक संबंध बढ़ायें, एक दूसरे की उ चिंता और दुख दर्द है उनकी तरफ देखें उनको हल करने की बात कराँ और अन्तर्राष्ट्री क्षेत्र में जो एसे देश हैं जो पड़ाँसी देशें म आतंकवाद को बढ़ावा दते हैं, सार्क दरे की मिल कर के अगर इच्छा शक्ति हो तो एरेसी साकतों को अलगथलग किंग जा सकता है। यदि उनको अलग-अलग के दिया जाए तो नैतिक रूप संवह कमजो हो जाएंगे और आतंकवादी गतिविधियों व इद्यावा नहीं दे सकरेंगे। इस तरह से ज तक भारत का सवाल है, भारत विकासक देश हैं और भारत की उपनी एक जह भूमिका है। आज से नहीं श्रीमती इन्दि गांधी के समय से, राजीव गांधी के समय 🤤 और पंडित जवाहर लाल नेहरू को समय संक और आज भी हमारे माननीय नरीं सह राष ज के नेतृत्व में भारत का अपना एक अलग स्था है, अपनी प्रतिष्ठा हैं। दूसरे देश*े*। जो विकासशील देश हैं वे भारत की तरे आका से देखते हैं। हम अपनी समस्याओं भी लड़ रहे हैं। इस तरह से हमारो डव जिम्मेदारी हो जाती हैं। एक तरफ ह अपने आंतरिक मामलों में जो हरू

433 The SAARC Convention

(Suppression of Terrorism) 434 Bill, 1992

समस्पाए हैं, निकास की समस्य है, आतंकवाद की समस्या से सड़ते हैं और दूसरी तरफ हमें प्रतिष्ठा बढ़ाने के सिए दुसरों का विष्वास हासिस करना होता है जो हमारी नौंतक जिम्मेदारी हैं। हमें पूरा विक्वास है कि सार्क दोकों में संगठित हो कर के इस समस्या की ओर हम ध्यान दंगे, ईमानदारी से सहयोग करने और एसे देशें को बेनकास करने, पहले तो उनको ससझाय गे कि इस तरह की बात नहीं होनी चाहिए जहां तक मेरा विष्वास है पाकिस्तान की जनता को अगर सही मायने में परिस्थितियों का ज्ञान कराया जाए तो किसी भी देशा के तोग एक दुसरे के साथ अत्रता नहीं चाहते हैं। अगर शासकों का अपना कोई राज-नीतिक स्वार्थन हो, चाहे भुट्टो के समय हो, चाहे अयुब सान का समय हो, चाहे नवाज शरीफ का समय हो तो इस समस्या पर काबू पाया जासकताहै। हमें सब को इकट्ठा कर के आतंकवन्द से लड़ने के लिए संकल्प लेना चाहिए । मैं समझती हूं एक दुसरे के आंतरिक मामलों में हस्तक्षेप नहीं करना चाहिए । व्यापारिक हिंस भी हैं । जहां तक आतंकवाद का सवाल है यह अंतर्राष्टीय जगत में मादक पदार्थी और हथियारों की तस्करी से आरंभ होता है। वेरांजगार नौजवानों को गुमराह करने के लिए इस तरह की थोजनाएं बनाई जाती है जिससे इस तरह की परिस्थितियां बनें । अगर हमारा किला मजबूत होगा तो दुसरे लोग किसना भी परिश्रम करें, हमारा कुछ भी नहीं विगाड़ सकते हैं। मेरा कहना यह है कि अंतर्राष्ट्रीय क्षेत्र में हमें एकजूट हो कर एसे लोगों को बेनकाब करना चाहिए । अगर हम एकजुट हो कर ईमागदारी से आपस में सहयोग करोगे तो मैं समझती हूं कि जलंकवाद पर काबुपाने के लिए यह एक सही दिशा में सही कदम होगा। मैं भारत सरकार से आक्षा करती हूं कि हमारे प्रधानमंत्री जी इसमें एक कुंझल नेतृत्व द⁵ सकर्गे, अच्छी दिसादे सकर्गे। भारत के 28-404 RSS/93

लोग ही नहीं दुनियां के विकासकील देश भारत की तरफ आकामरी निगाह से देख रही ह⁴। मैं इस संकल्प के साथ वपनी बाल समाप्त करती हूं कि हम कुझसता के साथ, ईमानदारी के साथ दुनियां को झही दिशा दे सर्कने । धल्यवाद ।

SHRI SUKOMAL SEN (West Bengal) : Madam, I rise to support this Bill. While extending my support to the Bill, I would like to make certain points for the consideration of the Government.

Madam, terrorism is a big problem with which our country is affected. It is not only our country but many countries of the world are affected by the danger of terrorism. Recently, our country has witnessed a spurt in terrorism in different parts and this spurt in terrorism has its origin in the dissatisfaction of certain sections of the people on different grounds Unfortunately, terrorism in our country has been prompted by certain other countries which are our neighbours. If terrorists are given shelter by neighbouring countries and arc trained and given all help and aid by neighbouring countries, it creates a very big problem. In fact, it creates a real threat to the unity and integrity of the country. In SAARC Convention, all the member-countries are working together. It is good that a Convention has been adopted by these countries. But the intention of the Convention should also be properly fulfilled. Unless all the membercountries are true to the Convention, the problem of terrorism cannot be solved. Merely by having a Convention of this type the problem cannot be solved. If terroristic activities are prompted by neighbouring countries to create trouble in other countries, then such a type of Convention means nothing. On the contrary, it creates further international problems; it creates further tension between the neighbouring countries.

Madam, I could not understand one point and I would be happy if the hon. Minister explains it. This Convention is all right. For India we can try and punish any terrorist committing a crime. But at the same time, if some terrorist is committing crimes in the country and runs away across the border and gets shelter there, then what is the remedy ? We don't have extradition treaty with SAARC countries. Unless there is extradition treaty with other countries, how a terrorist committing an act of terrorism in our country and taking shelter in another country, will be looked and how those people will be brought to the country and tried ? That is not clear from the provisions of the Convention.

Then, in this Bill there is one point that they will define what the acts of terrorism are, what offences will be treated as an act of terrorism. taking hostage is condemned Now internationally. It is understood. But what other acts will be treated as acts of terrorism ? The Government should give a proper thought to it. There are many theories in the country and all over the world that sometimes terrorists are treated as liberators struggling for liberation of a particular community, if not of a country. All those acts should be treated as acts of terrorism. They are appreciated by certain sections who say that these are not acts of terrorism but acts of patriotism and acts of liberation. That is why these points should be properly defined when he comes to the implementation of this Act and when the Convention will be implemented in practice.

Another point I want to mention is (hat in dealing with terrorism, the State should not act in an arbitrary manner. It should exercise some restraint. Clause 8(i) and (*ii*) gives liberty to the State to take action. If in good faith or with good intention,

[RAJYA SABHA] (Suppression of Terrorism) 436 Bill. 1992

they have done something, then nothns can be dose agaistt the State which takes recourse to this Act. Here comes the ques tion of arbitrariness on the part of the State. There are instances where in deal tag with the terroristic activities, the seeu rity forces acted arbitrarily and the ques tion of human rights arose. This part also should be properly looked into and it should be ensured that arbitrariness in dealing with terrorism is eliminated so that human rights are properly safeguarded.

In the name of suppressing terrorism human rights should not be suppressed. That part should be properly looked into by the Government. This is very important; otherwise, we have faced so many prob lems whether in Kashmir or in Punjab This point had been made out. I am no: going into details as to how far that is true or not, hut this point was made out by various quarters including the Interna tional Human Rights Group. They may be motivated, but certain truths are also there. While human rights are being sup pressed, this point is to be looked into.

My last point is this. While the intention is good and I support the Bill, at the same time I would like to see that in the next meeting of the SAARC the Government of India takes up the issue that this Convention should be followed with really a good intention and an honest intention Otherwise, it will be a dual policy—on the one hand giving tribute *to* the Convention and on the other aiding and abetting the terrorists to create disturbances in the neighbouring State. That will be very harmful.

Thank you.

SHRI S. MADHAVAN (Tamil Nadu) : Madam, I welcome the object of the Bill This will go a long way to convince the people of our neighbours that India is not for terrorism. This Bill also helps to re lieve the strained relations with our neighbours. I want to mention that the terrorist activities led to the strained relations with Sri Lanka. Tamil Nadu State is the worst

437 The SAARC Convention [26 NOV. 1992]

iffected State by the strained relations with shri Lanka even today. The State has go grievance against the Central Govern-nent that it is not helpful to the State of Tamil Nadu suppressing the terrorist ictivities in that in State. I welcome specially he provision which *ays : "Hostage-taking and other offences mentioned in Article I >f the Convention will not be considered as a political character for extradition pur-noses under 1962 Extradition Act." This shows that the political decision taken by one country supporting the terrorist activities in other countries lead* to strained elations with those countries. I want to know what the political character of the effences is the Government thinks of, under his Act, Because, I understand, the politi-al offences have not been defined undet he 1962 Act. So I suggest hat the Extradition Government must come forward with what the nature of the political offen-es is that will not be attracted under the xtradition Act. This must be implement-d wholeheartedly to get the support of the leighbours. I must mention that so far as ri Lanka is concerned, the Sri Lankan iiovernnient is being nurturing a grievance gainst the Government of India that it as not helpful to that country in "certain spects of militant activities. So 1 mvist :11 the Government that after this Bill is assed, the Central Government must come the help of the Tamil Nadu State to put own the terrorist activities aided by other ountries which give a lot of trouble to is Tamil Nadu State Administration.

त्री मेहेम्मद बलोगुर रहमान (आन्ध्र इंश) : मँडम, बाइस चंयरमँन सप्तहिना, . एस.ए.ए. आर. सी. कन्वें शन (सप्रोशन फ टरेरोरिज्म) जिल, 1992 का अपनौ मिनब से और अपनी पार्टी की जानिब से एन सपोंट करवा हूं। जो कि इस विस में उछ सामियां और कुछ कीम्यां जरूर हैं, ार इसके बावजूद भी यह वक्त का तकाआ कि इस किस्म का बिल पास किया जाए। ा वजह से कि 1987 ई. में छन्वें शन पास त्या गया और उस पर बा-हौंसियते एक मेम्बर टी के इंडिया ने भी दस्तखत किये हैं....

और जब दस्तचत किए हैं तो यह इस्लाकी जिम्मदारी हमारी होती हैं कि हम वसको हमारे मुल्क में भी नाफिस करें भीर इसके ताल्लुक से ले**जिल्लेजन कर**ें। अब रहा प्रैसा कि हमारे मौगजिज मैंबर रोम जेठनलानी साहब ने कहा है कि उसमें डापिटांग में कुछ गलतियां है तो मैं जानरदेल बिदिस्टर सक्लय से यह दरस्वास्त करूंगा कि उन गल तियों को आप दूर करने की कोषिश कर ताकि यह बिल तमाम गलतियों से पाक बिल बन सके । मेडम, यह सक्तें जो तशकील किया गया था इसके जो 7 मैंबर अराकीन है, उनके सीषियो इकोनोमिक डिवैलपमेंट के लिए बनाया गया था, उनकी पोलिटीकस स्टॉबिसिटी के लिए बनाया गया था और रिजनल और इंटरनेवनल पीरु वहां पर रहने के लिए बनामा गया था। हम पिछलं भंद सालों से देश रहे हैं कि आहां यक इसके तालीमी मैदान, मनाशी मैदान में को एकटोविटीय जल एहं है इंतहाई काम-बाबी के साथ बह साक कंट्रोज में बासस में एक-दूसर के जो भी एकिटविटीज हैं बीर उसके ताल्लक में कामगावी के साथ काम चल रहा है। नो जाहिर है कि इन मैंबर मुमा-िलक में ला एंड आर्डर के प्राब्लम को और फिर इंतहाई एक प्रसक्त साहाँस को अगर बनाना है तो जाहिर है कि इसमें टौरॉरिज्म से भी यह तमाम मुमालिक दिल्कूल पाक होना चाहिए और जितने मैंबर म्यालिक हैं, यह 7 सब उनका फर्ज है कि वह एक-दूसरे ममालिक में इस तरह को एक्टिविटीय न करों। अब हमारों पडोसी मुमालिक की जानिन से खास तौर पर पाकिस्तान की जानिब से काइसीर और पंजाब वगैरह में जो एकिटीब-टीज चल रहे हैं और फिर झीलंका की जो एल.टी.टी.इ. को जो एक्टिविटीज **व**ल रही हैं बह मैंबर मुमालिक की ताल्लुक से में हमारे आनरोबल मिनिस्टर साहब से अह कहांगा कि बाइंदा जब भी सार्क की मौटिंग होगी आप उसमें इस मसले को उठाइगे और कहिए कि सार्क के जो एम्ज एंड भारतीयट्स है

439 the SAARC Convention

(Suppression of Terrorism) Bill, 1992

[श्री बोहम्मद बसालुर रहमान]

उसकी पूरी-पूरो तकगील कर । इस किस्म से अगर आप टैरोरिज्म को फरांग देने की कोशिश करने तो जिस मकराद के लिए सार्क बनाया गया था उसके अगराज और मकासिद ही नाकाम हो जायेंगे । इस बात को आप जरूर उठाइये । लिहाजा यह जो बिल है, इन चंद अलफाज को साथ, में इस बिल की सपोट करता हूं।

یل الانقان ^رج تا **رجرامد** مهايس والتحر 21. E-1. E-1. زف م*ثيرو رزم*" ق «ميم اسے اور 1994 بركالبني حانب کی جانب سے قبل سیورہ ای پار رخاميان 155134 55 ادر کچیکیان متردر میں مکر اس سے باوحودتهم سروقت كاتقاصابيك كبراس فستحركا يل يأس كماحايه 2 اس دحمہ سیسے کیر ۲۸ ۱۹۰۶ علی کنو پنیتق لباكها اوراس سيحتثيت امك ی سے انڈیائے بھی دستخط حب دستخط کیے میں توساخلاقی درداری باری بوتی یہ کہ ہم اس کو ہمارے *ن کھ*نافذ 1911 Y 1 ويركز مولاته انسيسه M حيساكد

12.5 -عليه ل كوآب 1926 تاكه بيريل تتمام فلطبيور ہلاف بل بن سکیے ۔ م ، توكشيكسل كما rlläij مر **اراک**یون میں آد^و یک طویوہ ہمنٹ کے لیے ^ش بباتقا الارديجة رابر رهنے مح ی جن س**الول مر** د S. Cont <u></u>З (N/ 2 5 بتيريس سمارك اور 1 ساكم یں رکوط ΰ 3 - 1:15 ع وال *شير درز*م سے بھی پر آ نکل ایک ہونے چا 13 لمبرممالك بهب بيرسب أنكافه

441 The SAAFC Convention

(Suppression of Terrorism) 442 Bill, 1992

ے کہ وہ ایک دوسرے سے ممالک میں اس طرح کی ایکٹیو ٹیز نہ کریں۔ اب ہمارے پڑوسی ممالک کی جانب سے صحاص طور پر باکستان کی جانب سے کشمیر اور پنجاب وغیرہ میں جو ایکٹیوٹیز چیل رہی ہے اور مجرشہ کا لک کی جو ایل . ٹی ۔ ٹی ۔ ای . کی جو ایکٹیوٹیز چیں رہی ہیں وہ شمبر ممالک سے تعلق میں ہمارے آنریپل منسٹر صاحب

اس بل کی سیورٹ

श्री कृष्ण लाल शर्मा (हिमाचल प्रदेश) : महादेशा, दक्षिण एशिया क्षेत्रीय सहयोग संग-ठन (आगंकवाद दमन) कन्वेंज्ञन विश्वेयक. 1992 जो इस समय हमारे सामन विचारार्थ प्रस्तृय किंग गया है, अब इससे मुफ्ते नहीं लगता कि हम कोई किसी समस्यां का समा-आन कर पायेंगे। यद्यीप हमारे कुछ मित्रों गं यह आशाए व्यक्त की है कि यह एक सही दिशा में एक सही कदम है, किन्त इस विधे-यक की ओर अगर हम गहराई से क्षेत्रें तो इससे भी बड़े और सखा और एमें कठार कानून हमने अपने देश में बनाए और उसके बालजुद भी हम पंजाब में काश्मीर में और दंश के अन्य भागों में आतंकताद की रहे नहीं पाए । अनुभव यह आया कि जितने भी हमने कानून बराए वह आपरोटिक ही सडीं हुए और इस विधेयक में अपर कोई कमी दिसाई देरही है तो वह गही है कि यह विभेयक किसी भी प्रकार से प्रभाध प्रस्तत कर पार्रगा या गहीं। अब जैसे हम इसमें कल्पना कर रहे हैं कि कोई गकित यहां पर कोई अपराध करता है और जो कि इस विश्वेषक के अंतर्गत आता है और वह यहां को किसी दासर हमार' क्षेत्रीय सहयोग संगठन को द'श में जना गाता है तो वहां से उनको लाने को लिए हम अध्यस में संधि करोंगे और उसकी भेजता आवत्रयक होगाः ।

क्या पह हमारे देश की समस्या है?? हमारे यहां आतंकवाद का अपराध करने के बाद जाज भारी संख्या में लोग विदेशों में चले गए त और वह बहां बैठकर यहां का आतंकवाद छला रहें हैं, यह समस्या हमारी नहीं हैं ? अगर हम महराई से देखें इस समय तो एसे लोगों के नाम सरकार को बताना पाहिए, जाम वर्कर बताका चाहिए, एसी कोई सभी प्रद-शित करनी चाहिए कि इस समय कितने ऐसे लेग हैं जो हमारे अपने दोन में आतंकवाद के अपराधी हैं और इस समय विदेशों में शरण 🦂 िलए हुए हैं और उसके लिए सरकार क्या प्रयास कर रही हैं या नहीं कर रजी हैं? अगर कर रही है तो करा प्रयास कर रही है और जो विदर्शों में शरण लिए हुए हैं, उसमें रूं यह जो ''सार्क'' कंट्रीज है, इनमें किस देश में यह हैं ? अब यह एक ऐसी चीज हैं कि हमारे देश में तो आतंकवाद काफी गंभीर रूप धारण कर चका है और रह विश्वेयक एसा है कि जब कोई बड़े गंभीर रूप की परिस्थित -पैदा हो जाए और तब यह सोचें कि अब तो ोई इलाज की ज्यादा गंजाइस नहीं है, इस-िए यया कर कोई नेचरापेथी का कोर्स रा ेंडि होम्योपॅथिक मेडीसन ले लें क्योंकि बाकी ग्र मेडीसिंस काम नहीं कर पाई है। हमारा अन्भव तो यह कह रहा है कि काठमांडा में

[भी कृष्म लास जर्मा]

1987 में यह कनवें छन एडाप्ट हुआ और 5 सालों में अवर हम अच्छी तरह से अध्ययन कर और देखें तो जिन देशों ने वहां बैठकर इस कनवें छन को साइन किया, वही देश आर्तक-वाद को बढ़ाने में लगे हुए हैं और अगर वह बढ़ाते हैं तो हम केवल यह सोधते हैं कि कएछ न्यवित इसके लिए अपराधी हैं।

भव और हम अपर इस बात को अपने सामने रखें कि काशभीर के अंदर सीमा को पार कर के हमारे दोश मों आने के बारे में तीन वार, जार बार योजनाएं बनायी गयीं और उसमें हमारे पड़ोसी देश की सरकार ने उसको नैतिक समर्थन दिया । यहां तक कि हमारी पड़ोसी सरकार ने इस बात को स्वीकार किया कि इतने प्रशिक्षण केन्द्र चलाए जा रहे हैं। उन्होंने इस बात को भी स्वीकार किया कि यहां पर जो लोग प्रशिक्षण लेकर भारत के किसी हिस्से में काम कर रहो हैं तो वह अपना कर्तव्या निभा रहे हैं और हम उनको नैतिक समर्थन को रही हैं।

दुसरी तरफ हम दोसें, यह कोवल सीमा के पार बातंकवाट को प्रशिक्षण देकर हमारो देश के हिस्से में भेजने की बात नहीं है। हमारे देश में बांग्लादेश से किलने एसे वि-देशी नागरिक घुसते जा रहे हैं और वहां की मरकार क्या कार्यवाही कर रही है? कोइ उन पर कानन लाग है कि नहीं ? सार' देश में हमने यह परिस्थिति बना दी है कि यहां कोई भी कानून नहीं और एसे जैसे कि हमारा दरेत नहीं कोई धर्मशाला है जो भी अल और जो कुछ कर उसको बुली छट है। हम सांगलादोश की सरफार को विदोशी नाग-रिकों के आने को रकिन के लिए बाध्य नहीं कर पाए हैं। हम पाकिस्तान की इस बात को लिए नाध्य नहीं कर पा रहे हैं कि वह आतंकवाद का सला समर्थन बंद करे । हमने यहां बातसिस किए हैं। हमने छैं:-छै: राउंड बाते की है, सेकेटेरी लेवल पर, प्रधान मंत्री लेवल पर और नमाज शरीफ और उनसे पहले के पाकिस्तान के प्रधान मंत्री हमेंवा जाव्यासन दते रहो, लोकिन वह गहां बातचीय में जो बात कहते हैं, अपने दोश में जाकर यह दुसरी बात बोलते हैं। अब मुफें नहीं लगता है कि इस विभेयक के दुवारा हम कोई एसे प्रभावी पग उठा पाएंगे जो हमों अपने देश में

(Suppression of Terrorism) 444 Bill, 1992

आतंकवाद को परिस्थिति को सधारने में सहायक होगा। महादेया, मैं चाहांगा कि सरकार और मंत्री महोदय इस बात का स्पष्टी-करण दे अपने उत्तर में कि यह सारी नातों जो हम कह रहे हैं, इसका परिणाम क्या होगा ? अगर हम कोई विधेयक लाएं और उसका परिणाम न हो तो वह ज्यादा अपमान-जनक होगा। अब जैसे हम विधेयक लाए. कानून भी बनाया, जैसांकि हम पंजाब और काश्मीर में अनुभव कर रह[े] ह⁴, हम कानुन बनादोते हैं, लेकिन उसका कोई प्रभाव नहीं होता। कोई उसे मानता नहीं है। मेरे मित्र जगमोहन जीने भी दलाया कि सह काश्मीर का नहीं, पंजाब का भी सवाल हैं। एंजाब में इतने अधराध हुए, इतनी इत्याएं हुई, लॅकिन एक भी व्यक्ति पंजाब में एरेस। नहीं है जिसको हमने कार्युनी 6 P.M. तौर पर कोई सजा दी हो। यह इतनी बडी बात और अपने देश में हम नहीं कर सकले । <u>हमारा</u> कोई व्य**क्ति दूसर**े देश में चला् अपरंग तो हम उसको करेंगे ।

उपसभाध्यक्ष (श्रीमती सुचमा स्वराष्): गर्मा जी, एक सिनट । मुके सदन की राष लेती है कि विजनेस एडबायजरी कमेटो की सिफारिश के मुताबिक हम लोगों को आज छह बजे तक बैठेना था । इस समय स्थिति यह है कि श्वर्मा जी के बोलने के बाद सिफ शोफेसर सौरीन भट्टाचार्य दो मिनट के लिए बोलेंगे और मंत्री जी जवाब दर्गे उसके बाद मतदान होगा । अगर सदन का मत ही तौ हम इस बिल को आज निपटा कर ही उठे ।

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu) : We will finish it today.

उपसभाध्यक्ष (श्रीमती सुधमा स्वराज) : ठीक हैं । कर्मा जी, आप बोलिए ।

उपसभाध्यक (श्रीमती सुखमा स्वराज): उपसभाध्यक जी, मंत्री महादेय से मेरी विनसी ५ह है कि लंदा भाष्ण न दो, पांच मिनट लेकर स्माप्त करों।

उपसभाधाक्ष (आफितौ सुख्या स्वराज) : रुभी रुदस्यों ने संक्षिप्त बोला है तो मंत्री जी भी छोटा ही बोलोंगे । भी अभवीक प्रसाद माथुर : पांच या वार सिनट में खत्म कर दें।

उपसभाध्यक्ष (श्रीमती सुखमा त्यराज) : अन इसी में समय न गवाइए, मंत्री जी तो छोटा बोमों गे ही, माथुर जी । सर्माजी, नेप कण्टीन्द कर्रा।

और कुमन सास कर्माः ठीक है, अब जे एक निदांश हुआ ही उपसंशाध्यक्ष महादेशा में, लो मैं यह कहना चहताथा कि हम जो चीज नाज तय कर रहे हैं, इसमें क्या कोई इस बात का प्रयोग हम करेंगे इस बात के लिए कि सार्क कण्ट्रीज, सार्क में जो साल देश हैं वें, जब सार्क की बैठक होगी तो उसमें कभी र्किसी एँसे देश को अपराधी घोषित कर भौर उसके खिलाफ अगर इस तरह की कोई जिकायत होती हैं तो उसके बारे से किसी प्रकार से थोड़ी बहुन चेतावनी भी दी जाए ? अगर इस तरह की बातें नहीं होंगी तो फिर इस दिल के द्वारा हम जपने आपको बांध रह हैं और वे अपनी कार्यवाहियां करते जाएंगे। बब तक यहा हुआ है कि हम जो कानून बनाते ह, उसके द्वारा हम अपने आपको ही बांध लेते हैं और दूसरा कोई देव हमार कानून को मानसाही सहीं । इसलिए मैं संती महादेव से, सरकार से आपके माध्यम से यह कहना चाहता हूं कि एक तो इस विधेषक को स्वरूप पर थोड़ा सा विचार किया जाए कि करा इसका कोई प्रभाव भी होगा, इसका कोई परिणाम भी होगा, इसका कोई लाभ भी होगा? नहीं तो, एसा एक कानून ब्लाना, जिसका कोई लाभ नहीं, में समभाता हूं कि इससे तो उसका न बनाना ही ज्यादा अच्छा है। दूसरा यह कि जो शुल्लम-खुक्ला विवंशी नागरिकों को भेवते हैं, मुफे बच्छी तरह याद है बांगला देश की प्रधानमंत्री जब यहां जाई थीं और उनसे यह कहा गया कि बांगला दोन के नागरिकों को यहां मत भोजिए तो उन्हों ने बड़ जोर से यह कहा कि वह बांगला दोश के नागरिक कौसे हैं, दे आर होल्डिंग राशन कार्ड, दे आर इन द बोटर लिस्ट, तो वह हमारे नागरिक कौसे हैं? दें आ र एज मुड एज इण्डियन सिटिजन । तो यह जो कमियां हैं, जो हमने रिर्माण कर ली ह⁶, इसकी तरफ भी हम परा भ्यास देना चाहिए और आतंकवाद के बार मे-

अगर कोई दूसरा पड़ाँसी देश खुल्लम-खुल्ला था औसे **हम कहते हैं** प्रोक्सीवार या इस लरह की बातें होती हैं तो हमारा यह विधे-यक हमार्ग हाथ उसके लिए ने बांधे कि हम उन दंशों को उसका स्थोचित उत्तर दने में असमर्थ हो राएं। मैं इस बात को समझ सकता हूं कि अगर नियत साफ हो, सभी ये स्पतों दोश इस बात को स्वीकार कर्र कि ातंकवाद के बारों में हम कोई एफ-टासरों का लिहाज नहीं करगे और एक-दासर की मदद करणे आतंकवाद को समाप्त करने में, तब को बात समभू में आती हैं नहीं तो एकएकीय बात हो जाएगी। भौं समभता हो कि सार्क भे⁻ इस थात का आक्टासन **हमारी सरकार को** लेग चाहिए कि जो देश कन्वेन्शन साइन करने के बाद भी उसका पालन रहीं करते, उनको गरों से कोई न कोई निर्णय लिया जाएगा, या तो उनको सार्को से निकाला जाएगा या उनको कोई एंसी चेतावनी दी जाएरी, जिससे कि वासिया के सामने और सार्क देशों के सामने अपने आपको यह महसूर करो कि उर्ग्त कोई अपराध किया है ।

इन्हीं शब्दों के साथ में यह चाहता हूं कि इस दिल को और प्रभावी बनाया चाए, नहीं तो इसका सही उपयोग नहीं होगा। मैं समफता हुं कि मंत्री महादेय इन सारी वातों का, सारी आशंकाओं का, जो लोगों ने उठाई है, यथोचित उत्तर दंगे। मैं अपनी तात एहीं समाप्त करता हूं। धन्यवाद ।

PROF. SAURIN BHATTACHARYA (West Bengal) : Madam Vice-Chairman, I thank you for the opportunity given to me. I was being reminded of one thing while listening to the various speeches made here, particularly the tragic and very untenable position of Pakistan within this Organisation-South Asian Association for Regional Cooperation. Civilization is something which is concerned either with pretence or with hypocrisy. We know civilization dawned from the day when Adam and Eve violated the injunction of the Almighty. The process of civilization has been continuing with this pretence or with this hypocrisy. As has been pointed our by Mr. Gujaral, it is better that we sit together even knowing fully well that it abounds in falsehood. He has been in diplomacy and he has been

the External Affairs Minister. The present External Affairs Minister also may not be unaware of it completely. It goes without saying that this Bill has been brought before us four, years after the ratification of the Convention in 1988, that four years after it was ratified. When we are so much concerned about terrorism, it is a sad commentary on the part of the Government. On our part, we should have been much more prompt in following it up, we did not do that. That fact has to be recognised. Here, a comprehensive definition regarding 'terrorism' has not been given. Terrorism has a long and chequered history in our country. During the days of our independence struggle, revolutionary leaders of a particular hue had resorted to terrorism when it was a hallowed name at that time. Today, terrorism is, in a way, a very misused name. Perhaps in the absence of any other name, terrorism, extremism and things like that are being used. But. I should just say one thing. While generally supporting the measure, even though not much effective, the pious wish has some bearing. I should say that in dealing with terrorism, our approach should be that while we abhor terrorism, we do not abhor terrorists and in fighting terrorists, we act not in an extra-constitutional manner. The State power should not be used in an extraconstitutional or unconstitutional manner in the name of fake encounter*.

Thank you.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALETRO) : Madam Vive-Chairman, May I at the outset thank each and every Member who has pattiei-pnted in this debate for the very valuable suggestions and insights not merely on. the •cope and the ambit of this Bill but also what the SAARC is and ought to be these

(Suppression of Terrorism) 448 Bill, 1992

suggestions and insights will undoubtedly be very useful ,to the Government when it meets at the Summit level.

Madam, the House is aware that the next SAARC Summit is; to take place oa 12th and 13th of December, 1992 at the level of the Heads of Government. Before that, There will be meetings with the Ministers as well as the senior officials. In all these meetings, the different insights and contributions made by the Member-countries will be taken note of as very important inputs.

I have very high regard, as everybody should have, for the juristic talent of Mr. Ram Jethmalani who is one of the eminent jurists of this country. When he says something about the drafting, that must be noted very seriously. I have gone through the points made by him with his legal expertise. There are quite a lot of legislations which are passed here and obviously, I nnust admit in all humility, they can be improved upon. But the people say that the best is not the enemy of the good, meaning thereby that it can be improved upon. It is not because of any loopholes in the drafting that this legislation is going to be ineffective at any point of time. What is important, as has been pointed out by my honourable friends, is the political will. Once the political will is there, we have to see to the extradilioa of terrorists, either generally or in a paiti-cular case, and this provides a useful instruments and this instrument will not be failing or lacking because of any technical defects.

Now, we are at a point of time when the Convention has been iatifled by the seven Member-States of the SAARC. Yes, it is true that two of them have not brought forward legislation of the type

449 The SAARC Convention

(Suppression of Terrorism) 450 Bill, 1992

that we are bringing forward now. Others have already brought forward and the two are Pakistan and Bangladesh, As far as Bangladesh is concerned, they have amended some of their laws to conform to the Convention and they have assured us that others are being looked into because the amendment is first necessary to bring forward this Bill. There also we have Bangladesh in the same beat trying to implement this Convention.

Madam, I would like to touch upon the fundamental questions and aspects raised by Mr. I. K. Gujral who has, as is well-known to the House, the widest possible experience in foreign affairs. We are with him. Yes, this problem is there and it is a major problem which has affected many countries of our region and many countries of this SAARC region. Yes, this is a good instrument to address itself to this malaise. But then we must look at the disease from a more radical point of view and looking at the disease from a more radical point of view takes us to the point where SAARC as such, where encouraging SAARC as such, where strengthening the SAARC as such will, if not entirely remove this malaise--no instrument can by itself remove this malaise-at least create a climate in which solutions can be found to this problem which is not only our problem, but also the problem of many other countries, many countries of the SAARC itself.

I am happy to inform the House that we are surely moving in this direction. We are committed to the SAARC- As Mr. Gujral and others have mentioned, this is the time not for confrontation, but cooperation globally, this is time for region co-operation and this is the time when we see the European Community coming into exigence. Countries that have been on war for hundreds of years or a thousand years are now getting together almost under the umbrella of something close to one nation and this is the time when countries closer to us, countries of South-East Asia, are moving and moving successfully and they are really the pride of the world considering the sense of direction they are having, the purpose that they have shown, the results that they have shown, particularly in the economic field in which they have shown, by reason of their own efforts, by their own sense of purpose, in a substantial manner, and also by reason of cooperating under the umbrella of the ASEAN, the Association of South-East Asean Nations. This is the spirit that we would like not to end in South Asia, but to go ahead into South-East Aisa and, therefore, we are committed to the SAARC. We are moving in the direction of what has been pointed out here by some of the Members, that is, economic co-operation. We have the SAPTA, the South-Asia Preferential Tariff Arrangement and his is the step that has already been agreed upon and it will be taken up at our preparatory meeting leading to the summit in Dakha, That is really a milestone and a breakthrough in the regional economic co-operation which is really the core area. Economic co-operation is really the core area.

Similarly, Members are already aware and if they are not aware, I must bring it to their notice once again-that in order to facilitate intra-regional travel, special SAARC visa endorsement facility has been made available from March 1992 to the Supreme Court Judges, Members of the National Parliament and heads of national academic institutions and their accompanying spouses and dependent children. The visa exemption when stamped on the respective passports of such persons allows them free travel within the SAARC region. So, that is also to facilitate pebple-to-pepole contact. So, these are some of 451 The SAARC Convention

(Shri Eduardo Faleiro]

the directions in which we are moving. I have mentioned what is more important, that the legal framework is the political will. Once the political will is there, this is a very useful instrument which will help us in combating this menace, which is the menace of terrorism. Thank you, Madam,

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Now, I shall put motion to vote.

The question is :

"That the Bill to give effect to the South Asian Association for Regional Cooperation Convention on Suppression of Terrorism and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to \$ were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI EDUARDO FALEIRG : Madam, I beg to move :

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Now the House stands adojurned till 11 A.M. tomorrow, the 27th November, 1992.

The House then adjourned at seventeen minutes past six of the clock till eleven of the clock on Friday, the 27 November, 1992.

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